## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1239 ANSWERED ON:04.03.2010 OUTSOURCING FOR GROUND HANDLING OPERATIONS Pakkirappa Shri S.

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is planning to outsource many functions of groundhandling at various domestic and international airports in the country;
- (b) if so, the details of services that are being privatized;
- (c) the details of the companies being considered for the job;
- (d) whether the Government has considered the national security angle in outsourcing the services; and
- (e) if so, the details thereof?

## Answer

## MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a), (b) & (c) As per the ground handling policy approved by the Government, the following entities are eligible to carry out ground handling services at metropolitan airports, that is the airports located at Delhi, Mumbai, Chennai, Kolkata, Bangalore and Hyderabad:-
- 1. (i) Airports Authority of India/ the airport operator itself or its Joint Venture Company;
- (ii) Subsidiary companies of the national carrier, that is ,National Aviation Company of India Limited or its joint ventures specialized in ground handling services on the basis of revenue sharing with airport operator subject to satisfactory observance of performance standards.
- (iii) Any other ground handling service provider selected through competitive bidding on revenue sharing basis, subject to security clearance by the Central Government and observance of performance standards.
- 2. At all other airports, in addition to the entities specified above self handling may be permitted to the airlines, excluding foreign airlines. Further, the Government has also approved the following:-
- (i) All private airlines, including foreign airlines, may undertake self handling in respect of `passenger and baggage handling activities at the airport terminals` and `traffic service including the passenger check-in`, which require passenger interface, at all airports.
- (ii) All cargo airlines, which have their own cargo aircrafts, may undertake self handling in their hub airports.
- (iii) The time limit for exit of non-entitled entities be extended beyond 31.12.2009 up to 31.12.2010; and
- (iv) Foreign airlines and private independent ground handling service providers not to be permitted self ground handling/ground handling at joint user Defence airfields.
- (d) & (e) All entities engaged in ground handling would need to have security clearance by the Central Government and would be subject to instructions/restrictions of Bureau of Civil Aviation Security (BCAS).